

[Sh. Ganga Ram]  
for behind in the last olympic games. Still it cannot be said that there is lack of talent in the field of sports. The situation is that our country abounds with good players and we are proud of them but it is essential to take effective steps to formulate a time-bound and planned programme to develop and encourage the right talent after making proper selection. For this, we should raise the standard of sports by opening training Centres and stadia on large scale for imparting suitable training to good players and by making good use of the talent available in the country. There is a provision for construction of stadia at the level of district headquarters. In order to achieve further expansion in this matter, a scheme should be formulated to construct stadia at tehsil level. In the beginning at least one tehsil should be selected in every district for the construction of a stadium. Best players not only of Asian level but also of world level are available in Baah tehsil of Agra district which have earned fame in the field of sports, won many awards and set up new records. There is a great scope of developing their talent. A stadium is already there in Agra city. Therefore, the Government may kindly take necessary steps for the construction of a stadium at Baah as early as possible by providing the requisite amount of funds to the Government of Uttar Pradesh as a special case.

[English]

**(vi) Need to set up New Spinning and Textile Mills in Punjab**

SHRI BALWANT SINGH RAMOOV:-  
ALIA (Sangrur): Sir, the consumption of cotton within Punjab is very low at 3.5 lakh bales, when compared to the production level at 18.5 lakh bales, leaving a surplus of 14 to 15 lakh bales every year. The imbalance in production and consumption of cotton within the State results in artificial glut in cotton, leading to fall in prices of raw cotton

to unremunerative levels, as witnessed during the current year. The price of raw cotton which ruled around Rs. 950 per quintal in January, has declined to Rs. 825 per quintal, in response to the recent statements by the Union Textile Minister indicating imports of cotton and simultaneously ruling out exports. A small number of spinning mills have recently been commissioned in the cooperative and joint sector, but there is still need for setting up of spinning and textile mills within the State of Punjab to bridge the gap in production and consumption of cotton. Export quotas for Punjab varieties should be released by the Government of India to ensure remunerative price to the growers and to encourage them to continue to produce more. In order to encourage cotton growers in Punjab, a limited export quota of 5,000 bales of Bengal Deshi (short staple) and 20,000 bales of F-414 (long staple) varieties may be released on the last year pattern to the Punjab State Marketing Federation, which will have a positive impact on the sowing intentions of the growers during 1988-89.

I, therefore, request the Government to set up new spinning and textile mills or transfer the closed mills from other States to Punjab. It will provide marketing facility for the farmers, employment opportunities for the youth and will pave the way to change the dumped investments of sick mills into running capital.

**(vii) Demand for a TV Centre at Dhubri (Assam)**

SHRI ABDUL HAMID (Dhubri): The Ministry of Information and Broadcasting, has taken a laudable policy decision to establish T.V. centre in all important border towns and started implementation of their policy to the satisfaction of the people.

Dhubri, is a district town, situated on Indo-Bangladesh border without having any

facility of TV. The only TV Centre is at Guwahati which is located at a distance of about 300 kilometres, people of Dhubri cannot enjoy the programme telecast from Guwahati as it is not clearly visible. As a result, they turn to Bangladesh TV which is very clearly visible. This has caused immense disadvantage not only politically but in other respects also. Now-a-days, the programmes relayed by Delhi Doordarshan are very educative and media for social awareness. But due to absence of this facility our people know more about a foreign country like Bangladesh than having knowledge about their great mother-land, its culture and heritage.

I request the Information and Broadcasting Ministry to start a TV Centre at Dhubri during the current plan period, treating this as a special case and to take preliminary steps necessary to complete the Centre within the current plan period.

**(viii) Need to Shift Head Office of Paradeep Phosphate Ltd from Delhi to Bhubaneswar**

SHRI SRIBALLAV PANIGRAHI (Deogarh): Paradeep Phosphates Limited is a Joint Venture of Governments of India and Nauru. Although this Plant is located at Paradeep in Orissa with its Registered Office at the State Capital i.e. Bhubaneswar and the plant was commissioned in 1986, it appears quite mysterious and intriguing that its Head Office is functioning at New Delhi, about 2000 KM. away from the Registered Office and the Plant Site, in spite of the decision taken by the Board of Directors long since for shifting of the Head Office to Bhubaneswar. The Registered Office is manned only by a few clerks and is merely entrusted with the work of making arrangements for the visiting officers of the company. Absence of the Head Office and the top officers from Orissa is adversely affecting the work and the interests of the company. A great deal of

avoidable expenditure is also being incurred on account of frequent visits of top officers from Delhi to Orissa and vice-versa.

The basic principle relating to employment of local people in the Plant is ignored by the Management causing serious discontentment among the people in Orissa.

I would, therefore, urge upon the Hon'ble Agriculture Minister and Minister of State for Fertilizers to look into this matter personally and arrange for the early shifting of the Head Office of Paradeep Phosphates Limited from Delhi to Bhubaneswar in the large interests of the Company itself and also the State of Orissa.

12.34 hrs.

CONSTITUTION (FIFTY-NINTH AMENDMENT) BILL—CONTD

[English]

MR. DEPUTY-SPEAKER: Now, we take up the item No. 9 in the List of Business, that is, further consideration of the following motion moved by Shri Buta Singh on the 22nd March, 1988, namely:

"That the Bill further to amend the Constitution of India, as passed by Rajya Sabha, be taken into consideration."

Mr. Ayyapu Reddy to speak.

SHRI S. JAIPAL REDDY (Mahbubnagar): Sir, I think we must hear the Minister because yesterday we could not hear him.

MR. DEPUTY-SPEAKER: You can hear him again.